

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 56 of 2020

IN THE MATTER OF:

Bipin Kumar Patnaik

...Appellant.

Versus

Registrar of Companies, Orissa & Anr.

...Respondents.

Present:

For Appellant: Mr. Ajay Garg, Advocate.

For Respondent: Mr. Kamal Kant Jha, R-1, RoC.

ORDER
(Virtual Mode)

18.03.2021 Learned Counsel for the Respondent submits that Reply-Affidavit has been filed in Electronic Mode. He wants time to file hard-copy of the same.

Hard-Copy of the Reply-Affidavit may be filed within a week. Learned Counsel for the Appellant submits that Appellant will not be filing Rejoinder. Parties to file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, separately within two weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **23rd April, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./kam.